

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 469/2016**

New Delhi this the 7<sup>th</sup> day of April, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Gurpreet Singh, Dy. Electrical Inspector,  
(Aged about 54 years)  
S/o. Sh. Sartaj Singh,  
R/o F-174, Vikas Puri,  
New Delhi – 110 018.

.....Applicant

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi,  
Through its Lt. Governor,  
National Capital Territory of Delhi,  
Raj Niwas Marg, Delhi-110 054.
2. The Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat, I.P. Estate,  
New Delhi-110 002.
3. The Principal Secretary (Vigilance),  
Govt. of NCT of Delhi,  
4<sup>th</sup> Level, Delhi Secretariat,  
I.P. Estate, New Delhi-110 002.
4. The Secretary-cum-Commissioner (Labour),  
Labour Department,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg, Delhi-110 054. ....Respondents

(By Advocate : Ms. Sangeeta Tomar)

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

Learned counsel for the respondents admitted that the copies of the documents relied upon for framing the charge sheet have not been

made available to the applicant as yet. She, however, promised that within a week copy of these documents will be provided to the applicant. Having regard to the this submission of the learned counsel for the respondents, the applicant is directed to submit his reply to the charge sheet to the disciplinary authority within two weeks from the date of receipt of copy of the documents. The disciplinary authority within two weeks thereafter, shall take a decision to hold inquiry against the applicant or otherwise.

2. In view of the above direction, the O.A stands disposed of. No costs.

3. In view of the order passed today in the O.A 469/2016, the M.As No. 451/2016 & 1312/2016 becomes infructuous and accordingly stand disposed of.

(K. N. Shrivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/